

<i>S. No.</i>	<i>Name of the Company</i>	<i>Date of receipt of application</i>	<i>Present status</i>
10.	M/s. Indamar Sea Food Pvt. Ltd., New Delhi.	March, 1992	Under consideration
11.	M/s. Indamar Fisheries Ltd., New Delhi.	November, 1992	Cleared
12.	M/s. K.S.K. Fisheries Ltd., Calcutta.	April, 1992	Cleared
13.	M/s. Indian Fisheries Ltd., New Delhi.	February, 1992	Cleared
14.	M/s. Oriental High Sea Fisheries Ltd., Visakhapatnam.	April, 1992	Cleared

**Conversion of lease hold land into freehold**

1446. SHRISHRAVAN KUMAR PATEL:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received a number of representations against the high cost of conversion of lease hold land into free hold;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Consequent to the issue of orders by Government regarding leasehold land into freehold in Delhi, a number of representations have been received for changes in the formula for calculating conversion charges and reduction in the same. (Since revised orders issued by Government in February, 1992 in regard to leasehold into freehold had taken into account various similar representations

made in the past and suitable adjustments in the formula for conversion charges and already been incorporated and concessions had been given in these orders for application of land rates as affective from 01.4.1987 upto 31.3.89. Government do not propose to make any further reductions in the conversion charges payable. However, a proposal for making the conversion process optional for flats and for plots below 150 sq. mtrs. is presently under consideration of Government.

[Translation]

**Bihar bills pending for President's Assent**

1447. SHRI LALIT ORAON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Bills passed by the Bihar Legislative Assembly pending with the Union Government for President's Assent and since when; and

(b) the time by which these Bills are likely to be accorded President's Assent?